REVATHI EQUIPMENT LIMITED

Registered Office: Pollachi Road, Malumachampatti Post, Coimbatore-641 021.
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REVISED PUBLIC ANNOUNCEMENT

FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF THE EQUITY SHARES OF REVATHI EQUIPMENT LIMITED

This is a Revised Public Announcement to the Original Public Announcement ("PA") that appeared in this newspaper on Friday, July 21, 2006 made pursuant to the provisions of regulation 8 (1) read with regulation 15 (c) and in compliance with the Securities and Exchange Board of India (Buy Back of Securities) Regulations, 1998 and subsequent amendments thereto and contains disclosures as specified in Schedule II to these Regulations. This announcement should be read in conjunction with the PA. The terms used but not defined in this announcement have the same meanings assigned to them in the PA issued earlier

OFFER FOR BUY BACK OF EQUITY SHARES FROM OPEN MARKET THROUGH STOCK EXCHANGES

Revathi Equipment Limited ('Revathi' or the 'Company') announces the Buy back ('the Buy back') of its fully paid-up equity shares of the face value Rs. 10 each ('Shares') from the Equity Shareholders / Beneficial Owners of the shares of the Company from the open market using the electronic trading facilities of Bombay Stock Exchange Limited ('BSE') and the National Stock Exchange of India Limited ('NSE') (herein after collectively referred to as 'the Stock Exchanges'), pursuant to Article 24A of the Articles of Association of the Company and in accordance with the provisions of Sections 77A, 77AA, 77B and other applicable provisions, if any, of the Companies Act, 1956, ('the Act') and the Securities and Exchange Board of India (Buy back of Securities) Regulation, 1998 as amended ('the Buy back Regulation' or 'the Regulations') at a price not exceeding Rs. 700/- per equity share ('Maximum Buy back Price') payable in cash, aggregating to amount not exceeding Rs.1,000/- lakhs (Rupees One Thousand Lakhs) ('the Buy back Size') which represents approximately 10% of the total paid up equity capital and free reserves of the Company as on March 31, 2006 (the date of the last audited accounts).

The Buy back offer opens on January 22, 2007 pursuant to SEBI order dated January 5, 2007 giving their clearance in respect of Exemption Application filed by the promoters of the Company under Regulation 4(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997. The shareholders of Revathi may please note the following changes/ amendments in the timetable of the Buy back offer:

Activity	Original Schedule	Revised Schedule
Board Meeting approving the Buy Back	June 29, 2006	June 29, 2006
Date of Public announcement	July 21, 2006	July 21, 2006
Date of opening of the Buy Back	July 28, 2006	January 22, 2007
Acceptance of shares	Within 15 days of the relevant pay out days of the stock exchange	Within 15 days of the relevant pay out days of the stock exchange
Extinguishment of shares	Within 7 days of acceptance as above	Within 7 days of acceptance as above
Last date for the Buy Back	Upon exhaustion of Rs. 1,000 lakhs or June 28, 2007 whichever is earlier or such other date as may be determined by the Company at any time even if the maximum limit of buy back of shares has no been reached (by giving appropriate notice for such earlier date)	Upon exhaustion of Rs. 1,000 lakhs or June 28, 2007 whichever is earlier or such other date as may be determined by the Company at any time even if the maximum limit of buy back of shares has no been reached (by giving appropriate notice for such earlier date)

MANAGER TO THE BUY BACK OFFER

Inga

Inga Advisors Private Limited
A- 404, Neelam Centre, Hind Cycle Road, Worli, Mumbai 400 030. Tel: (22) 2498 2919;
Fax: (22) 2498 2956; Email : rel.buyback@ingaadvisors.com; SEBI Regn.: MB/INM000010924
Contact Person : Mr. Ashwani Deedwania

DIRECTORS' RESPONSIBILITY

The Board of Directors of Revathi Equipment Limited accepts full responsibility for the information contained in this announcement. This Public Announcement is issued under the authority of the Board of Directors in terms of the resolution passed by the Board on June 29, 2006

For and on behalf of the Board of Directors
of **Revathi Equipment Limited**

Place : COIMBATORE
Date : January 18, 2007

(P.M.RAJANARAYANAN) Managing Director
(V.S.RAJAN) Director
(M.N.SRINIVASAN) Company Secretary

Size: 12 x 20 sq. cm